GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 2697 TO BE ANSWERED ON 10.05.2016

Damage caused by Wild Boars

2697. SHRI NALIN KUMAR KATEEL:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of damage caused to the crops of farmers by wild Boars in the country including Karnataka;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has received any proposal to remove wild Boar from the list of scheduled wild animals; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a)&(b) Incidences of damage to crops by Wild boars are reported in various parts of the country from time to time. Management of forest and wildlife is the mandate of the State Governments. States like Bihar, Uttarakhand and Maharashtra have intimated that losses due to Wild boars occur to the crops.

Keeping in view the losses to crops inflicted by the wild animals including Wild pig, this Ministry, on 24th December, 2014 issued an advisory to the States highlighting the legal provisions under the Wildlife (Protection) Act, 1972 to deal with the human-wildlife conflict situations. Ministry has sought proposals from State/Union Territory Governments, after objective assessment of the situation with details of the areas in which notification under section 62 of the Act, including any wild animals in Schedule V for specified period, could be helpful in management of conflict.

Ministry has also issued a detailed advisory on 1st June, 2015 to the State/Union Territory Governments requesting priority actions for management of human

wildlife conflict. The State/UT Governments have been advised to formulate a 'Human Wildlife Management Strategy' for the proper management and prevention of human wildlife conflict situations.

(c)&(d) Ministry has received proposals from State Government of Bihar, Uttarakhand and Maharashtra to shift Wild pig (*Sus scrofa*) from Schedule III to Schedule V of the Wild Life (Protection) Act, 1972, under section 62 of the Act.

Ministry has accordingly notified Wild pig in Schedule V of the Wild Life (Protection) Act, 1972, in the State of Bihar and Uttarakhand, vide S.O. 3318(E) dated 01.12.2015 and S.O. 374(E) dated 03.02.2016 respectively, for a period of one year, in the specified areas.
